

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 434 of 2020

IN THE MATTER OF:

Anirudh Kumar

...Appellant

Versus

IBM India Pvt. Ltd. & Anr.

...Respondents

Present:

For Appellant: Mr. Ketan Madan and Mr. Himanshu Arbola, Advocates.

For Respondents: Mr. Ashmi Mohan and Mr. Shwetabh Sinha, Advocates.

**Ms. Purti Marwah and Ms. Henna George, Advocates.
Mr. Karan Rajpurohit, Advocate.**

ORDER

(Through Virtual Mode)

18.09.2020: Learned counsel for Respondent No. 1 submits that she has instructions not to file the reply. Reply affidavit filed by Respondent No.2 is taken on record. Learned counsel for Respondent No.2 submits that since order of liquidation has been passed, she may be permitted to file the same by way of additional affidavit to bring subsequent development before this Appellate Tribunal. She is permitted to do so. Appellant does not want to file any rejoinder.

Let the matter be processed for hearing. List the appeal 'for hearing' on **7th October, 2020.**

**[Justice Bansi Lal Bhat]
Acting Chairperson**

**[Justice Anant Bijay Singh]
Member (Judicial)**

**[Dr. Ashok Kumar Mishra]
Member (Technical)**

am/gc